

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, AT PUNE

ORIGINAL APPLICATION No 53 of 2020

IN THE MATTER OF:

JIVABHAI GANESHBHAI BADA

...APPLICANTS

VERSUS

STATE OF GUJARAT & ORS.

...RESPONDENTS

AFFIDAVIT OF GUJARAT POLLUTION CONTROL BOARD -

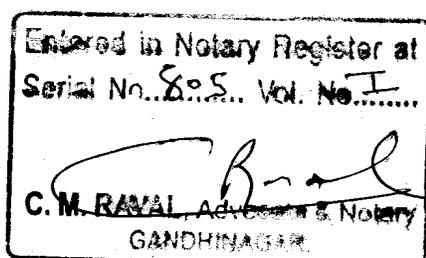
RESPONDENT NO. 2

I, Urvashi K Upadhyay, adult, having my office at Paryavaran Bhavan, Sector 10-A, Gandhinagar, Gujarat do hereby solemnly affirm and state on oath as under:

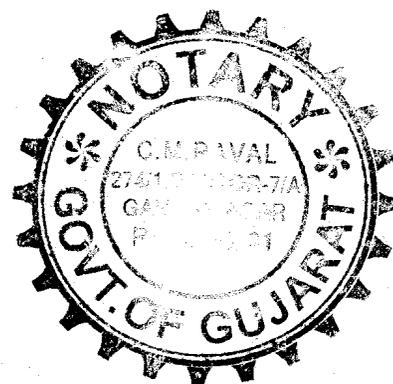
1. I am presently serving as Senior Environment Engineer with the Gujarat Pollution Control Board - respondent no. 2 in the present application. I have read copy of the application filed by the applicant and the orders passed by this Hon'ble Tribunal on the application. I am conversant with the facts of the case having perused the record pertaining to the case available in my office. I am authorised to swear the present

x

Urvashi K Upadhyay



3-9-21



affidavit on behalf of Gujarat Pollution Control Board and am otherwise competent to make the present affidavit.

2. The application has been filed seeking the following principal reliefs:

"B. Hon'ble Tribunal may be pleased to direct the respondent authority to take appropriate steps against respondent No.5 company for the stopping of the pollution in the interest of Justice;

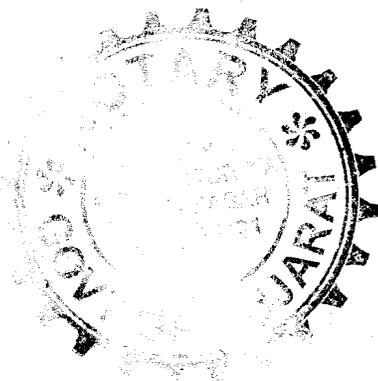
D. Hon'ble Tribunal may be pleased to direct the respondent authority to give the compensation to the applicant due to the loss of the agricultural crop as pollution caused by the respondent Company;

E. Hon'ble Tribunal may be pleased to direct the respondent authority to take the appropriate action against the respondent No.5 Company for the breach of the Environmental Laws in the interest of Justice;

H. Direction may kindly be given to the respondents under Section 20 of NGT Act, 2010 underlining the polluter pays Principal;"

3. The case of the applicant is that Electrotherm (India) Limited – respondent no. 5, which is engaged in the business of manufacturing iron, iron rod, ductile iron pipe, etc. by melting iron and other metals, has caused air, water and noise pollution, and the Pollution Control Board has failed to take appropriate action to prevent causation of damage to the environment.

Be...

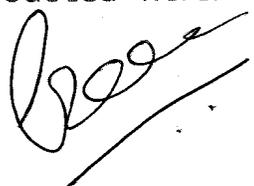
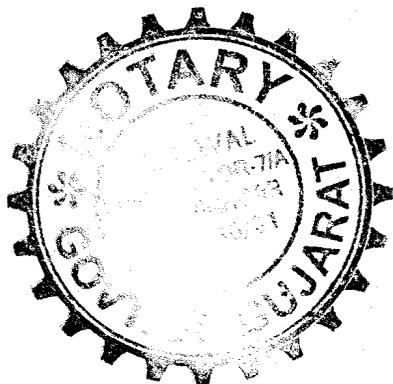


4. This Hon'ble Tribunal, by an order dated 16.09.2020, had constituted a committee comprising of Collector, Bhuj-Kutch and Gujarat Pollution Control Board ('GPCB') and directed the committee "to submit a factual and action taken report with regards to allegations made in the present application". The relevant portion of the order dated 16.09.2020 is reproduced here in below for easy reference:

"5. In the meantime, we deem it just and proper to constitute a Committee consisting (i) Collector, Bhuj-Kutch, Gujarat (ii) Gujarat Pollution Control Board and to direct them to submit a factual and action taken report with regard to allegations made in the present application. Report to be submitted within six weeks. Gujarat PCB will be the nodal agency for compliance."

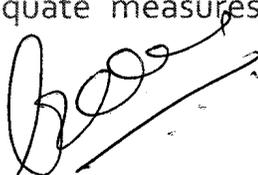
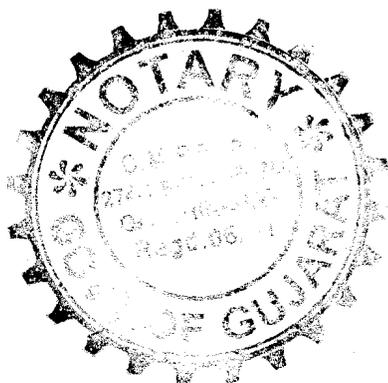
5. In terms of the direction issued by this Hon'ble Tribunal, the Committee comprising of (i) Prant Officer, as representative of the District Collector, Kutch, (ii) Deputy District Development Officer, District Panchayat, Kutch, (iii) Assistant Director Agriculture, Agriculture Branch, Kutch, and (iv) Regional Officer of Gujarat Pollution Control Board was constituted. The members of the committee visited the premises of respondent no. 5 on 17.10.2020.

6. During inspection, it was noticed that ambient air quality results showed PM₁₀ and PM_{2.5} (fugitive emission from the industrial unit) exceeding the permissible limits. No noise pollution was noticed during inspection. Also, nothing was noticed by the committee members suggesting causation of pollution of water by the industrial unit. The findings of the committee are reproduced herein below for easy reference:

- "Ambient air quality results reveal that PM_{10} & $PM_{2.5}$ exceed permissible limit.
- Applicant alleged that due to pollution of industry his land became infertile and non-use for agricultural purpose, but nearby farm to the applicant farm have good crop at the time of inspection.
- As per District Agriculture officer report "no adverse effect observed" on applicant land.
- As per Panchayat irrigation division Bhuj-Kutch opinion, ground water of complainant' well is suitable for irrigation purpose.
- No abnormal noise pollution observed during the inspection.
- Industry shall establish robust preventive maintenance & regular cleaning system for all provided Air Pollution Control Measures.
- Industry shall increase frequency of all internal roads cleaning with mechanical sweepers.
- Industry shall extend water sprinkling system up to area like raw material storage etc.
- Industry shall submit time bound action plan for slag disposal
- Industry shall extend their support to nearby farmers to adopt advance technics of farming and irrigation, soil health data monitoring and fertilizer applications accordingly."

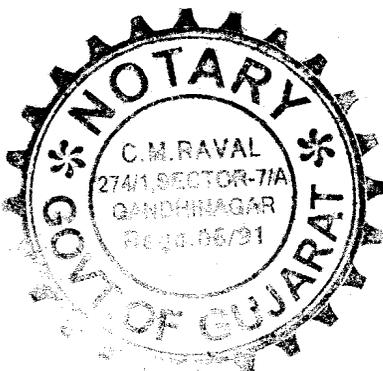
7. The ambient air quality monitoring carried out at up-stream and down-stream locations by the committee had revealed PM_{10} and $PM_{2.5}$ to be higher than the permissible norms. Therefore, a notice in the nature of direction under Section 31-A of the Air (Prevention and Control of Pollution) Act, 1981 was issued to respondent no. 5 by the Board. The notice directed the unit to take adequate measures for controlling

15. I say that an inspection was carried out by Board on 3.08.2021. A copy of inspection report is annexed herewith and marked as **Annexure R-5**. As mentioned in the report, during inspection it was found that respondent no. 5 has removed both crucibles (melting pot) with its coil and power supply for 02 induction furnaces. It was observed that only 02 of out the 04 induction furnaces were in operation. Coal was found to be stored in coal shed. Water sprinklers fitted at transfer points were operational, and sprinkling of water was generally being done in the premises. Also, no fugitive emission was noticed due to vehicle movement. The respondent no. 5 unit was thus found to be complying with all the prescribed conditions and norms.

16. I say that the Board shall continue to carry out periodic inspections of the unit of respondent no. 5 and ensure that the unit remains compliant. In case of non-compliance with any prescribed norm or guideline, the Board assures to take prompt and appropriate action against the erring unit in accordance with law.

17. I say that in all inspections carried out at the premises of respondent no. 5, including by the joint committee appointed by this Hon'ble Tribunal, nothing has been found suggesting causation of water pollution. Also, it has not been found that the land of applicant has become infertile and non-usable for agriculture purposes, as alleged in the application. During inspection, the joint committee has observed that farms surrounding the field of the applicant are having good and healthy crop.

18. The contention of applicant that the Board has not been taking any action against respondent no. 5, despite applicant having made several complaints, is not wholly correct. I submit that action has been taken by the Board. I submit that inspections have been carried out by the Board, and as submitted hereinbefore the Board shall continue to carry periodic inspections of the unit of respondent no. 5 to ensure that no pollution is caused by the industrial unit and that it remains compliant at all times.
19. I submit that the Board remains committed to performing its statutory duties and assures that all necessary actions will be taken by the Board to prevent damage being caused to the environment. I submit that the Board shall abide by any and all reasonable directions or orders that may be issued in this behalf by the Hon'ble Tribunal.



DEPONENT

VERIFICATION

Verified at Gandhinagar on this ____ day of September 2021 that the contents of the above affidavit are true and correct, nothing stated therein is false and nothing material has been concealed therefrom.

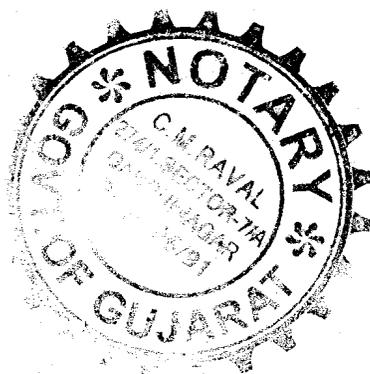


DEPONENT

Solemnly Affirmed
Before Me


(C. M. RAVAL)
NOTARY
Govt. of Gujarat

3-9-21





GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425
(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY R.P.A.D.

NOTICE OF DIRECTIONS UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT - 1981 (HERE AFTER REFERRED TO AS THE AIR ACT) AS AMENDED FROM TIME TO TIME.

WHEREAS, you are having industrial plant **Survey No: 325, Vill: Samakhiyali, Taluka: Bhachau, Dist: Kutch** for manufacturing of sponge iron, D.L. pipes & pig iron etc.

ANDWHEREAS, Board has granted CC&A vide order No. AWH-77789 valid up to 22/03/2021 for manufacture items / products mentioned there subject to the conditions mentioned therein.

ANDWHEREAS, Shri Jivabhai Ganeshbhai Bada, Samakhiyali filed an application before Hon'ble NGT vide O.A. No. 53/2020 (I.A. No. 74/2020) regarding air, noise and water pollution against your industry.

ANDWHEREAS, Hon'ble NGT vide order dated 16/09/2020, constituted a Committee consisting (i) Collector, Bhuj- Kutch, Gujarat (ii) Gujarat Pollution Control Board and to direct to submit a factual and action taken report with regard to allegations made in the said application.

ANDWHEREAS, subsequently joint monitoring committee was constituted by collector-Kutch vide No. JMN/07/VASHI/NGT/OA-53/2020 dated 09/03/2020 and directed to submit factual report in compliance to Hon'ble NGT order dated 09/03/2020.

ANDWHEREAS, your industrial plant was monitored joint committee on 17/10/2020 under air act, 1981. During the inspection production plant was in operation & following non-compliances were observed: -

1. Ambient air was carried out at two locations:
 - I. Near weight bridge No. 2 of the unit (Up stream) results of the same shows that PM_{10} -185 $\mu g/Nm^3$ which is higher than the permissible norms PM_{10} -100 $\mu g/Nm^3$.
 - II. Near weight bridge No. 3 of the unit (Down stream) results of the same shows that PM_{10} -139 $\mu g/Nm^3$ and $PM_{2.5}$ - 84 $\mu g/Nm^3$ which are higher than the permissible norms PM_{10} -100 $\mu g/Nm^3$ and $PM_{2.5}$ - 60 $\mu g/Nm^3$ respectively.

ANDWHEREAS, with reference to on site written remarks given during the said inspection of joint committee, you have submitted vide letter dated 20/10/2020 and ensured the compliance.

Now, therefore I, **U.K. Upadhyay, Environment Engineer**, Gujarat Pollution Control Board propose to issue Notice under section (31) (A) of the Air (Prevention and Control of Pollution) Act-1981 as under:

1. Whether to issue direction under section 31(A) of the Air (Prevention and control of Pollution) Act - 1981 to prohibit you from manufacturing activity?

Page 1 of 2

Outward No: 580208/02/10/2021

Clean Gujarat Green Gujarat

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

2. Why not to direct the concern authority for disconnection of Power Supply & Water Supply of your industrial plant?
3. Industry shall take adequate measures to control fugitive emission including;
 - a. Establish robust preventive maintenance & regular cleaning system for all provided Air Pollution Control Measures.
 - b. Increase frequency of all internal roads cleaning with mechanical sweepers.
 - c. Extend water sprinkling system up to area like raw material storage etc.

You are hereby directed to submit compliance wrt above mentioned non-compliance with supporting documents within 15 days from date of issue of this notice, failing which direction as proposed above will be deemed to be passed without further reference to you.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD


(Smt. U.K. Upadhyay)
Environment Engineer

NO: PC/ CCA -Kutch-294(16)/D 17826/

Issued To :

M/s. Electrotherm (India) Ltd (Sponge Iron & DI Pipe Plant),

Survey No. 325,

Vill: Samakhiyall,

Tal: Bhachau, Dist: Kutch.

File No: 580208, 02/01/2021



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar-382 010
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

CLOSURE DIRECTION UNDER SECTION (31) (A) OF AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS AIR ACT) AS AMENDED FROM TIME TO TIME

WHEREAS you are having industrial plant located at Survey No 325, Vill: Samakhiyali, Tal: Bhachau, Dist: Kutch for manufacturing of Sponge iron, DI pipes & Pig iron etc.

AND WHEREAS Board had granted you consent under the provision of Air Act vide CCA order no. AWH-77789 valid up to 22/03/2021 for manufacture items / products subject to the conditions mentioned therein.

AND WHEREAS, Shri Jivabhai Ganeshbhai Bana, Samakhiyali filed an application before Hon'ble NGT vide O.A. no. 53/2020 (I.A. no. 74/2020) regarding air, noise and water pollution against your industrial unit.

AND WHERE AS, the Board had issued Notice of Direction under section 31-A of the Air Act - 1981 on 02/01/2021 for non compliance observed during inspection of committee constituted by hon'ble NGT.

AND WHERE AS, your industry was monitoring by the Board official on 31/12/2020 under Section-24 of Air Act-1981 with reference to complain regarding Air pollution. During inspection, plant was in operation & following non-compliances were observed.

1. Unit had installed total 6 Nos Induction furnaces and out of that 5 were in operation, where, you have provided additional Induction furnaces
2. Fugitive emission was observed due to vehicular movement.
3. Black dust deposition observed leaves on trees.
4. Huge quantity of slag and fly ash observed stored behind the DI pipe plant within premises.
5. Ambient air sampling were carried out at two location & results are as below, which shows that results are higher than prescriber norms:

Location	Parameter	Result	Limit
Near weigh bridge no. 2 (upstream)	PM ₁₀	185 mg/NM ³	100 mg/NM ³
	PM _{2.5}	--	80 mg/NM ³
Near weigh bridge no. 3 (upstream)	PM ₁₀	139 mg/NM ³	100 mg/NM ³
	PM _{2.5}	84 mg/NM ³	80 mg/NM ³

AND WHERE AS, your industry was monitoring by the Board official on 03/02/2021 under Section-24 of Air Act-1981 wrt Notice of Direction issued under section 31-A of Air Act-1981 on 02/01/2021. During inspection, plant was in operation & following non-compliances were observed.

1. Lightly fugitive emission was observed due to vehicle movement.
2. Huge quantity of slag as well as fly ash observed stored behind the DI pipe plant within premises.
3. Ambient air sampling were carried out at two location & results are as below, which shows that results are higher than prescriber norms:

Location	Parameter	Result	Limit
Near weigh bridge no. 2 (upstream)	PM ₁₀	211 mg/NM ³	100 mg/NM ³
	PM _{2.5}	162 mg/NM ³	80 mg/NM ³
Near weigh bridge no. 3 (upstream)	PM ₁₀	340 mg/NM ³	100 mg/NM ³
	PM _{2.5}	66 mg/NM ³	80 mg/NM ³

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

Outward No. 58619

AND WHEREAS, considering, above non-compliance, written remarks were given on site on 03/02/2021. You have submitted relevant details with supporting documents vide your letter dated 25/02/2021. However considering previous records the same is not acceptable. Hence, non-compliance is observed.

Under the Circumstances, I Smt. U.K. Upadhyay, Environment Engineer of Gujarat Pollution Control Board is directed to issue the directions under Section – (31) (A) of the Air (Prevention and Control of Pollution) Act-1981 as under:

1. To prohibit you from manufacturing of above said products.
2. To close down the operation of your industrial plant on the above mentioned site on 15th Day of issue of this order.
3. To direct the concerned authority to stop supply of electricity on 15th days of order.
4. Submit time bound action plan to control fugitive emission generated from plant from various activities including loading & unloading activities.
5. Stop use of additional furnaces immediately and obtain necessary permission for additional induction furnaces from competent authority immediately.
6. Submit Bank Guarantee of Rs. 6, 00,000/- (Six Lakh) of Nationalized Bank valid for one year duration.
7. Submit compliance wrt above non compliance with documentary evidence.

If the above directions are not complied, you are liable for prosecution under Section 41 (2) of the Air (Prevention and Control of Pollution) Act-1981 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

For and on behalf of
Gujarat Pollution Control Board

sd
(Smt. U.K. Upadhyay)
Environment Engineer

Date:

No-GPCB/CCA-KUTCH-294(16)/ID 17826/

Issued to:

M/s. Electrotherm (India) Ltd (Sponge Iron & DI pipe plant)
Survey No. 325, Vill: Samakhiyali, Ta. Bhachau, Dist. Kutch- 370 140.

Copy to;

- 1) The Superintendent Engineer (SE)
Paschim Gujarat Vij Company Limited (PGVCL),
Circle Office, Nr. Bus Station,
Tal-Anjar, Dist-Kutch-370110.....

It is hereby informed to request you to disconnect supply of electricity with 15th days effect from date of issue of this order to the industrial plant of M/s. Electrotherm (India) Ltd. & located at Survey No. 325, Vill: Samakhiyali, Ta. Bhachau, Dist. Kutch & inform this office accordingly.

For and on behalf of
Gujarat Pollution Control Board

sd
19/3
(Smt. U.K. Upadhyay)
Environment Engineer

Outward No: 586192, 19/03/2021



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 017

Phone : (079) 2322629

Fax : (079) 2323215

Website : www.gpcb.gov

By R.P.A.D.

**REVOCATION ORDER OF CLOSURE ORDER ISSUED UNDER SECTION-31 (A) OF
THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981**

WHEREAS you are having industrial plant located at Survey No 325, Vill: Samakhiyali, Ta: Bhachau, Dist Kutch for manufacturing of Sponge iron, DI pipes, Steel rolling mill, MS billets etc.

AND WHEREAS, Board had granted CCA under Air Act vide order no. AWH-77789, valid up to 22/03/2021 for manufacture items / products mentioned there. And whereas you have applied for CCA-Renewal online & is granted for one year duration upto 22/03/2022 online on XGN.

AND WHEREAS, the Board had issued closure direction under section 31 (A) of the Air (Prevention and Control of Pollution) Act-1981 vide this office order no. GPCB / CCA-KUTCH-294(16) / GPCB ID 17826/586192, dated 19/03/2021 the reason stated therein.

AND WHEREAS, you have requested for revocation with action taken report dated 30/03/2021 and latest on 19/05/2021. Also submitted undertaking for compliance with Bank Guarantee of Rs. 6 Lakhs to ensure compliance of closure direction.

AND WHEREAS, you have submitted letter from collector & district magistrate for supplying oxygen gas for hospital for health purpose during ongoing Corona pandemic situation.

AND WHEREAS, based on your submission, your industrial plant was monitored by the officers of the Board on 30/03/2021 and 28/04/2021 under Air Act, 1981. During inspection on 30/03/2021 plant was in operation & observed that:

1. During inspection internal road cleaning activity through mechanical sweeper & manually is going on.
2. Unit has installed paver blocks in road side area.
3. Unit has installed 6 nos. of induction furnace and out of that 2 nos. are observed in operation.

AND WHEREAS, subsequently based on your submission, your industrial plant was monitored by the officers of the Board on 28/04/2021 under Air Act, 1981. During inspection:

1. AAQM sampling is carried out near weigh bridge no. 2 & near bridge no. 3 of

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

Outward NO: 591307/2021/5400

the unit within the premises, Ambient air samples & results are as below, which are within limit.

Location	SO _x	NO _x	PM ₁₀	PM _{2.5}
AAQM is carried out near weigh bridge no.2 of the unit within premises	15 µg/M ³	18.8 µg/M ³	96 µg/M ³	30 µg/M ³
AAQM is carried out near weigh bridge no.3 of the unit within premises	16.9 µg/M ³	20 mg/M ³	84 µg/M ³	26 µg/M ³

2. You have stopped shed expansion & foundation work.
3. Unit has applied for CTE-amendment on 24/03/2021 for additional/ new induction furnace & it is under scrutiny at RO level.
4. Induction furnace & its capacity is not mentioned in EC dated 27/01/2010, issued by MoEF & CC, Delhi.

AND WHEREAS, you have submitted reply of written remarks given by RO officials given at site during inspection, observed in compliance.

AND WHEREAS, you have paid interim Environment Compensation (EDC) of Rs. 27 Lakhs to the Board on 28/05/2021.

Under the circumstances, I Smt. U. K. Upadhyay, Environment Engineer, Gujarat Pollution Control Board **revoke the closure direction issued under section 31-A of Air Act for 3 month from date of issue of this order with following conditions:**

1. Industry shall completely stop work related to installation/additional induction furnace till further clarification/ approval of competent authority obtained regarding EIA applicability.
2. Industry shall comply with action plan submitted for migration of ambient air pollution and submit monthly progress report to RO, Kutch (east).
3. Industry shall not operate any additional induction furnaces without prior permission of the Board.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

sd/-
(Smt. U.K. Upadhyay)
Environment Engineer

Date:

NO: PC/CCA- KUTCH- 294(17) /GPCB ID: 17826/

Issued To,

M/s. Electrotherm (India) Ltd. (Sponge Iron & DI Pipe plant)

Survey no: 325,

Vill: Samakhiyali,

Ta: Bhachau, Dist: Kutch-370 140

Outward
29/05/2021



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226290

Fax : (079) 23232150

Website : www.gpcb.gov

Copy To:

- 1) **The superintendent Engineer (SE)**
Paschim Gujarat Vij Company Limited (PGVCL),
Circle Office, Nr Bus Station
Ta - Anjar, Dist - Kutch - 370110.....

You are requested to continue electricity for **three months** from date of issue of this order to the industrial Plant of **M/s. Electrotherm (India) Ltd. (Sponge Iron & DI Pipe plant)**, at Survey no. **325, Vill: Samakhiyali, Ta. Bhachau, Dist. Kutch** and intimate to us and intimate to us accordingly.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(Signature)
 31/5/2021
(Smt. U.K. Upadhyay)
Environment Engineer

Outward No: 591307, 31/05/2021

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous and Other Waste (Management and Transboundary) Rules, 2016 framed under the Environmental (Protection) Act-1986.

And whereas Board has received consolidated consent application inward No. 187860 dated 10/02/2021 for the Renewal of Consolidated Consent and Authorization (CC&A) of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,
 M/s. Electrotherm (India) Ltd (Sponge Iron & DI Pipe Plant),(17826)
 Survey No. 325,
 Vill: Samakhiyali,
 Tal: Bhachau,
 Dist: Kutch- 370 140

1. Consent Order No. AWH- 113044 Date of issue: 27/05/2021.
2. The consents shall be valid upto 22/03/2022 for the use of outlet for the discharge of trade effluent and emission due to operation of industrial plant for manufacturing of the following items/ products:

Sr. No	Product	Quantity per Month	
1	Sponge Iron	24.000 MT	
2	D.I. Pipes	16.000 MT	
3	Captive Power	WHRB	21 MWH
		FBC	24 MWH
4	Pig Iron (Blast furnace)	23.100 MT	
5	Sinter Plant	32.400 MT	
6	Steel Rolling Mill (TMT Plant)	52,166 MT	
7	MS Billets/ Bars	25,000 MT	
8	Stainless Steel Billets	416 MT	
9	Alloy Nickel	17 sets/month	
10	Induction Furnace	1500 sets/month	
11	Electric cycle & Vehicles	All Model (Yo Bike)	650 sets/month
		E-Rickshaw & E-winner	

Eq. No. 504049

Subject to specific condition:

1. Unit shall comply with the conditions of Environment Clearance issued by MoEF vide order no. J-11011-503/2006- IA II(I) dated 20/02/2008 & J-11011/899/2008-IA II(I) dated 27/01/2010.
2. Industry shall not withdrawal ground water without prior NOC of CGWA as per order of Hon. National Green Tribunal.
3. Unit shall obtain fresh water from valid source have permission of the complete authority.
4. Industry shall completely stop work related to additional induction furnaces till further clarification/ approval of competent authority is obtained.
5. Industry shall not operate additional induction furnace without prior permission of the Board.
6. Industry shall renew Public Liability Insurance Policy & DISH permission time to time & submit a copy of the same to this office. if applicable
7. Unit shall explore possibility to switch over to approval fuel inplace of FO (not approved fuel) & submit time bound plan to the Board at accordingly.
8. Applicant should construct impervious lined storage tank for storage of treated effluent for at least 15 days during low/no demand/ rainy days based on utilization for gardening / plantation management plan.
9. The treated effluent should be analyzed regularly. The effluent samples should be taken at the point from where the effluent is discharged for gardening/ plantation.
10. The physic-chemical characteristics of soil / land treated with effluent should be monitored twice in a year to assess condition in summer and post monsoon seasons, in order to determine the deterioration of soil quality.
11. Applicant shall analyze groundwater quality twice in a year. Samples should be collected from the first water bearing strata from existing hand pumps or by installing the same for sampling purpose only. The sampling points should be uniformly spread in the command area and near effluent storage area.
12. Applicant shall submit report regarding compliance of effluent quality standards and status of soil and ground water quality shall be submitted to SPCBs twice in a year, in first week of January and July.

3. CONDITIONS UNDER THE WATER ACT:

- 3.1 Source of Water -GWIL.
- 3.2 The quantity of the fresh water consumption for industrial purpose shall not exceed 2155 KL/Day.
- 3.3 The quantity of the fresh water consumption for domestic purpose shall not exceed 40 KL/Day.
- 3.4 The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 284 KL/Day.
- 3.5 The quantity of domestic waste water shall not exceed 30 KL/Day.

Outward No.





GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

- 3.6 Industry shall operate Effluent Treatment Plant (ETP) adequately so that treated industrial effluent shall comply with following norms:

PARAMETERS	PRESCRIBED LIMITS
pH	6.5 to 8.5
Temperature	40°C
Colour (Pt. Co. scale) in units	100 units
Total Suspended Solids	100 mg/L
Oil and Grease	10 mg/L
Ammonical Nitrogen	50 mg/L
BOD (3 days at 27o C)	30 mg/L
COD	100 mg/L
Chlorides	600 mg/L
Cyanide	0.2 mg/L
Sulphates	1000 mg/L
Total dissolved solids	2100 mg/L
Percent Sodium	60 %
Phenolic Compounds	1 mg/L
Sulphides	5.0 mg/L
Sodium Absorption Ratio	26
Total Chromium	02 mg/L
Hexavalent Chromium	0.1 mg/L
Copper	03 mg/L
Nickel	03 mg/L
Zinc	05 mg/L

- 3.7 Treated effluent confirming to above standards shall be discharged on land for gardening / plantation within premises only & there shall be no any waste water discharge outside premises. in any case.
- 3.8 No waste water shall be discharged from sponge iron plant, Sinter plant, WHRB power plant, TMT bar plant, DI pipes and induction/ arc furnace. The waste water generated from power plant after confirming to above norms shall be disposed on land for gardening / plantation within premises and used for dust suppression.
- 3.9 Unit shall provide flow meter at inlet & outlet of ETP & maintain its records.
- 3.10 Domestic effluent shall be treated in STP & treated domestic effluent conforming to following shall be used within premises for gardening and plantation purpose.

PARAMETERS	PRESCRIBED LIMITS
pH	6.5 to 8.5
BOD (3 days at 27° C)	30 mg/L
Suspended Solid	100 mg/L
Fecal Coliform	< 1000 MPN/ 100 ml

No: 594049-02/19

- 3.11 Industry shall provide fixed pipeline network with flow meter for even distribution of treated industrial effluent & domestic effluent for gardening & plantation purpose and maintain its record.
- 3.12 Disposal system for storm water shall be provided separately. In no case storm water & sewage from plant facility shall not be discharge into surface water.

4. Conditions under the Air Act-1981:

- 4.1. The following shall be used as a fuel in Reheating furnace, annealing furnace, Rotary kiln, Blast furnace, sinter stack & D.G. Sets respectively:

Sr. No.	Utility	Name of Fuel	Quantity
1	Reheating furnace & annealing furnace	FO	4700 Lit/Day
2	Rotary kiln	Coal	720 MT/Day
3	Blast furnace & sinter stack	Coke	203 MT/Day
4	D.G. Sets	Diesel	1920 Lit/Day
5	AFBC Boiler (73 TPH each)	Imported coal	25 MT/Day
		Lignite	550 MT/Day
		Char coal	144 MT/Day
		Waste heat	85.000 m ³ /day

- 4.2. The applicant shall install & operate air pollution control system efficiently in order to achieve prescribed norms.
- 4.3. Industry shall comply emission norms vide MoEF notification vide no. GSR 414(E) dated 31/12/2012.
- 4.4. The flue gas emission through stack attached to reheating furnace, Boiler & D.G. Set etc. shall conform to the following standards

Sr. no	Stack attached to	Stack height in Meter	APCM	Parameter	Permissible limit
1	Reheating furnace (15 TPH)	30	Bag filter		
2	Quantifier	25	--		
3	AFBC Boiler 1 & 2 (Power plant) (73 TPH each)	90	ESP		
4	D.G set (650 KVA)	12	--		
5	Rotary Kiln No.1 (WHRB) (250 TPD)	65	ESP	PM SO ₂ NOx	100 mg/NM ³ 100 ppm 50 ppm
6	Boiler	30	Dust collector		
7	Blast furnace no.1 (64 M ²)	30	Bag Filter with Gas Cleaning Plant		
8	Annealing furnace no 1	30	--		
9	D.G Set (1000 KVA)	12	--		



GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

10.	Induction (melting Furnace)	30	Cyclone separator and bag filter	PM	50 mg/NM ³
11.	Induction Furnace	30	Cyclone separator and bag filter		
12.	Rotary Kiln with Attached WHRB (2 no.)	50	ESP		
13.	Annealing Furnace (02 No.)	30	--	PM	100 mg/NM ³
14.	Blast furnace (02 Nos) (128 M ³)	50	Bag Filters/Wet cleaning system	SO ₂ NOx	100 ppm 50 ppm
15.	Sinter Stack (02 Nos.) (1000 TPD)	30	ESP		
16.	Reheating furnace (15 TPH)	30	Multi cyclone	PM	100 mg/NM ³
17.	Organ Oxygen Decarburization System AOD (02 Nos)	30	FES & Cyclone Separator and pulse Jet bag filter System	SO ₂ NOx	100 ppm 50 ppm
18.	Induction furnace (02 Nos)	30	Bag filter	PM	50 mg/NM ³

4.5. The process gas emission through stack attached to Tempering furnace, Hardening furnace, Internal Shot Blasting, External Shot Blasting & Painting Oven system shall conform to the following standards

Sr. no	Stack attached to	Stack height in meters	APCM	Parameter	Permissible limit
1	Gas exits (Pilot burner stack)	30	--	PM	100mg/NM ³
2	Gas exits (Coal crusher)	30	Bag Filter	PM	100mg/NM ³
3.	Meg Convertor	16	Cyclone separator & Bag filter		
4.	Zinc coating	16	Cyclone separator & Bag Filter		
5.	Barrel grinding and De dusting	16	Cyclone separator & Bag Filter	PM	100 mg/NM ³
6.	Bitumin drying oven	30	--	SO ₂	40 mg/NM ³
7.	Core cleaning section	16	Cyclone separator	NOx	25 mg/NM ³
8	Iron ore circuit (Crusher & Screen)	25	Cyclone separator & Bag Filter		
9	Stock house (Day bin)	15	Cyclone separator & Bag Filter		

10.	Injection coal (Transfer house)	15		Cyclone separator & Bag Filter		
11.	Production Storage bunker (Production house)	15		Cyclone separator & Bag Filter		
12.	Intermediate bin & product separation bin	25		Cyclone separator & Bag Filter		
13.	Product Storage Bunker (02Nos)	15		Cyclone separator & Bag Filter		
14.	Intermediate Bin/Product Separation Bin (02 Nos)	25		Cyclone separator & Bag Filter		
15.	Coal Injection (02Nos)	15		Cyclone separator & Bag Filter	PM	100 mg/NM ³
16.	Day Bin/Stock House (02 Nos)	15		Cyclone separator & Bag Filter	SO ₂	40 mg/NM ³
17.	Iron Ore Circuit (Crusher & screen (02Nos)	25	Common Stack	Cyclone separator & Bag Filter	NOx	25 mg/NM ³
18.	Coal Circuit (Crusher & screen (02Nos)					
19.	Meg Converter	16		Cyclone separator & Bag Filter		
20.	Zinc Coating	16		Cyclone separator & Bag Filter		
21.	Blast furnace (pilot Burner Stack 02 Nos)	20		Cyclone separator & Bag Filter		
22.	Crusher/Conveyor Belt transfer Stack (02 Nos)	15		Cyclone separator & Bag Filter		
23.	Flux Mixing 1 no.	14.5		DCS with Bag filter	PM	100mg/NM ³
24.	Flux mixing 2 no.	14.5		DCS with Bag filter	PM	100mg/NM ³
25.	Epoxy Coating	15		Bag filter	PM	100mg/NM ³

4.6. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10meters from the source) other than the stack/vent) shall not exceed the following levels.

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air in $\mu\text{g}/\text{M}^3$
1.	Sulphur Dioxide (SO ₂)	Annual 24 Hours	50 80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 Hours	40 80



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

3.	Particulate Matter (Size less than 10 μm) or PM ₁₀	Annual 24 Hours	60 100
4.	Particulate Matter (Size less than 2.5 μm) or PM _{2.5}	Annual 24 Hours	40 60

4.7. The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.

4.8. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

4.9. **D.G. Sets Conditions**

The D.G. Set shall have acoustic enclosure and shall comply with the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules -1986 and Noise pollution level as per the Air Act-1981.

D.G. Sets standards:-

The flue gas emission through stack attached to D.G. Sets shall conform to the following standards.

- The minimum height of stack to be provided with each of the generator set shall be $H=h + 0.2 (KVA)^{1/2}$, where H= Total stack height in meter, h= height of the building in meters where or by the side of which the generator set is installed.
- Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.
- The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.
- The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- All efforts shall be made to bring down the noise level due to the D.G. Set, outside the premises, within the ambient noise requirements by proper siting and control measures.

Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G. Set manufacturer.

FD No. 25405/2007

- g) A proper routine and preventive maintenance procedure for the D.G. Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use.

5. AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]

Form for grant of authorization for occupier or operator handling Hazardous waste

5.1 Authorization order no. **AWH-113044** Date of issue: 27/05/2021.

5.2 **M/s. Electrotherm (India) Ltd.** is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Survey No. 325, Vill: Samakhiyali Tal Bhachau, Dist Kutch

Sr. No.	Waste	Quantity per Annum	Schedule & Category	Facility
1.	Used Oil	7.31 KL	I-5.1	Collection, storage, transportation and disposal by selling out to registered recyclers.
2.	Process waste	675 MT	I-7.2	Collection, storage, transportation and disposal by selling out to registered recyclers.
3.	Drum/ Barrel bags	2000 Nos.	I-3.3	Collection, Storage, Transportation and disposal by selling to authorized decontaminator.
4.	Zinc Dust	208	I-6.2	Collection, storage, transportation and disposal by selling out to registered recyclers.
5.	Magnesium Dust	252 MT	I-6.2	Collection, storage, transportation and disposal by selling out to registered recyclers.
6.	Epoxy Coating	8	I-6.2	Collection, storage, transportation and disposal by selling out to registered recyclers or TSDF site.
7.	Oil Cotton waste	20 MT	I-5.2	Collection, Storage, Transportation and disposal to TSDF.

5.3 The authorization shall be valid up to **22/03/2022**.

5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

5.5 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no 5.2 to the industry having valid CCA of this Board.

5.6 TERMS AND CONDITIONS OF AUTHORISATION

The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty"
7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
8. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous and Other Waste Rules, 2016.
9. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
10. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
11. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization
12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.
15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.
16. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers" Records

(Signature)

of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.

19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State or Union Territory Administration where the facility exists.
20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October 2003.
22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

6. **SPECIFIC CONDITIONS:-**

- 6.1 The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 6.2 Handling over of the hazardous and other wastes to the authorized actual user shall be only after making the entry in the passbook of the actual user.
- 6.3 In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 6.4 The occupier of the facility shall comply Standard operating procedure /guidelines published by MOEF&CC or CPCB or GPCB from time to time.
- 6.5 Unit shall comply provisions of E-Waste Management Rules-2016.
- 6.6 The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.
- 6.7 The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding **ninety days**. Prior permission of the Board shall be obtained for extension of the storage period.
- 6.8 The occupier shall maintain the records of generation, sale, storage, transport, recycling, re-processing and disposal of hazardous waste and make available during the inspection.
- 6.9 The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

Outward No. 1805/2017-18



GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

7. GENERAL CONDITIONS: -

- 7.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 7.2 Applicant shall also comply with the general conditions given in annexure I.
- 7.3 Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 7.4 In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 7.5 The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 7.6 The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
- 7.7 The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
- 7.8 In case of change of ownership/management the name and address of the new owners/ partners/directors/proprietor should immediately be intimated to the Board.
- 7.9 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme order in w.p. no. 657 of 1995 dated 14th October 2003.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(Smt. U.K. Upadhyay)
Environment Engineer

Date:

NO: PC/CCA-KUTCH-294(17)/GPCB ID-17826/

Issued to:

M/s. Electrotherm (India) Ltd (Sponge Iron & Di Pipe Plant),

Survey No. 325,

Vill: Samakhiali,

Tal: Bhachau,

Dist: Kutch.



Gujarat Pollution Control Board

PCB Id: 17826

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 **Industry Details** Electrotherm (India) Ltd (Sponge Iron & Di Pipe Plant) Outward No: 27815-23/08/2021

Email : jayvirsinh.jadeja@electrotherm.com
 Telephone : 717660550
 PLOT NO: 325,
 VILLAGE: SAMAKHIYALI, Not Applicable,
 SAMAKHIYALI - 370140
 DIST : Kutch East, TAL : Bhachau , SIDC : Not In Gide

Ro Name : Kutch East
 Scale / Sector / Status : RED / LARGE / Iron & Steel (involving processing from ore/integrated steel plants) and or Sponge Iron units / In Operation

3 **Inspection Dt & Time** : 03/08/2021 18:00 / Air , Water , Hazd **Person Contacted** : Jayvirsinh Jadeja - Manager, HR

4 **Env Audit Detail** : Sch : 1 , Marwadi Education Foundations's Group of Instituti , Year : 2017 , On Dt :
 Commissioned Dt : 29/10/2004 Production Start Dt : 30/10/2004 Applicability of CRZ Rules : No

5 **Water Consumption in Kilo Lts Per Day** Ind : 2155.000 Dom : 10.000 Borewells: 0

6 **Waste Water generation / Discharge (klpd)** : Ind : 60.000 Dom : 7.000 Tubewells: 0

7 **Consumer No.(Electric Meter):** Source of Water Supply: GWIL

8 **Disposal Mode of Industrial / Domestic :** Zero Discharge / Septic Tank

9 **Discharge Pt / Final Receiving Body (Ultimate):** Not Applicable. / Not Applicable.

10 **Status of water consent Under the Water Act,1974:** AWH-113044-22/03/2022 Last Inward:187860-10/02/2021[DEX]

11 **Effluent Treatment plant (ETP) : Units, if provided and status :**
 Details : P-Nuetralization

Industry is a member of CETP ? No
 DG Sets=2 , Flue Gas =14, Process =27 , ETP Cap = 100 , Capacity of All =

APCM Details : Bag Filter,Cyclone ,Dust Collector,E.S.P,Low Nox Burner ,Multi Cyclone ,Natural Draft,Not provided
 Fuel Used : Coal,Coke,Diesel,Furnace Oil
 Stack Attached to : *** Not Applicable,.... Any Other,Baby Boiler,Boiler,D.G. Sets,Fuel Heater (Thermic),Furnace,Gascifiers

14 **TSDF Name** : Bhachau-Saurashtra Enviro Projects Pvt. Ltd[28203]

15 **Lab Charges Pending** : Nil **Water Cost Charges Pending** : Nil

16 **Last Env. Form** : 2021-07 **Water Cost Return** : 2021-07 **Monthly Return** : 2021-07

17 **Last 3 Legal Action :**

Date	Case No.	Case Description	Case No.	Date	Case Description	Case No.	
30/03/2021	REV	31/05/2021	3MT,	601817	REV	DIR	591307
12/03/2020	NOT	20/03/2021	31A,,	589936	NOT	OTH	586252
12/03/2021	DIR	19/03/2021	31A.O15,	594651	DIR	NOT	586192

Monthly Patrak Data : Last Return : 202107 HAZD Waste Disposal : 25.506 (0 Trucks)

Production	ETP	APCM	Meter Reading	Meter Reading
27815400	0	0	0, Kilo Litre	0, Kilo Litre



Gujarat Pollution Control Board

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

PCB No. 1782

One Time Updations

o	Air - Water - Hazd ACTs Applicability ?	Air, Water, Haz	
e	Electric Company Name (Power Supply)	----	
p	On East Direction of the location of the Company	open land	
p	On North Direction of the location of the Company	Road and railway line	
p	On South Direction of the location of the Company	open land	
p	On West Direction of the location of the Company	ASR Company	
o	Production since (Date) or Proposed	30/10/2004	
g	Nos of Stacks (Flue Gas & Process)	0. 0	
k	Recycler Registration Valid ??	N.A	
j	Name & Address of MAIN Re-Cycler	NA	
h	Regd with T.S.D.F	SEP-Bhachau-Saurashtra Enviro Projects Pvt. Ltd [28203]	
i	Recyclable Hazd Waste Disposal to	N.A	
f	Display Board Provided at the Entrance ?	Yes	
l	CETP Name	----NOT a CETP Member	
n	Nos of Flow-Meters - W.C / W.W.G / ETP =	0. 0. 0	
d	Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	No.	
m	W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary	

General Observation

a	R.O File No	17826	
a	Is the Industry in Operation ??	Yes	
b	Industry Operating without CCA	No.	
c	Has Production exceeded (last 3 MTHs) than CCA Qty Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
d	Foul Odour/Negative Emission/Bye Pass in Premises ??	No.	
f	Industry Name CHANGED in recent times ??	No.	
g	Has Regn with CCA or T.S.D.F expired ??	No.	
h	Seperate Energy Meter for A.P.C.M ?	No.	
h	Provision of any STAND-BY Pump ??	No.	

Air Related

a	Fuel Type conformitive with CCA	Yes	
b	Av. Fuel Consumption as per CCA	No.	
c	APC Measures conformitive with CCA conditions ??	Yes	
d	ALL APCMs are in operation	Yes	
e	SMF availability	Provided	
f	Thick Smoke observed in Flue Gas/Processes ??	No.	
g	ph of Scrubbing Media as per requirement ??	Yes	NA
h	Ultimate Disposal of Scrubbing Media	N.A	
i	Nos of Samples : Stack & Ambient	0. 0	

GEM

18	Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	No.	
----	---	-----	--

Haz Waste Related

a	Haz waste Catg conformitive with CCA	Yes	
b	H.W generation exceeding CCA	No.	
c	Collection, Storage, Treatment, Disposal Facility Adequate ??	Yes	
d	Reusing or Recycling of Haz Waste by Industry ?	No	
e	LogBook / XGN Manifests / Disposal Records TALLYING ??	Fully	

23/08/2021

2/8 (Through XGN)



Gujarat Pollution Control Board

PCB-Id: 17826
(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

	Quantity of Haz-Waste @ premises/Whether EXCESS ?	--	
	Recycled	No.	
h -		--	
i -		No.	
j -		No.	
k -		No.	
l -		No.	
m -		--	
n -		--	
o -		No.	
p -		No.	

Water Parameter

	Source of Water Supply	GWIL	
	W.G Is E	No.	
	W.W Dis	Yes	
q -	Was the ETP in operation ?	Yes	
r -	Treatment System ADEQUATE to handle existing effluent	Adequate	
g -		No.	
h -	Nos of Samples collected	0	

Remarks :

2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection, PCB-ID: (17826)

23/08/2021

3/8 (Through XGN)



Gujarat Pollution Control Board

(Inspection Report) - Air, Water, Hazardous

PCB No. 17826

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

The unit is inspected with reference to uploaded revocation order vide letter dated: 31/05/2021 under section-31(A) of the Air Act-1981. During inspection, it is observed that unit has not carried out shed expansion/ foundation work further for installation of new Induction Furnace in SMS-2 (Steel Melting Shop) division. During inspection, it is observed that unit has removed both crucibles (melting pot) with its coil & power supply of Induction furnace no.5 (in SMS-1 division), unit has also removed both crucibles (melting pot) with its coil & power supply of Induction furnace no.6 (in SMS-2 division) & due to this crucible removal & removal of power supply connectivity, both this Induction furnace no. 5 & 6 are unable to operation. During inspection, two Induction Furnace with one crucible & its APCM is observed in operation (In SMS-1 division), while two Induction Furnace situated in SMS-2 division are observed not in operation. Each Induction Furnace is having two crucibles. Coal observed stored in coal shed. During inspection, it is observed that unit has stored dolomite covered shed. Water sprinklers are provided at transfer point observed in operation. During inspection, internal road cleaning activity through mechanical sweeper & manually is going on. During inspection, water sprinkling through fixed facility & through movable tanker is observed. Unit has installed paver blocks in road side area. During inspection, no any vehicles movement is observed, no fugitive emission is observed. During inspection, no black dust deposition observed leaves on trees, unit has washed/cleaned the leaves of trees through water sprinkling (fog cannon). During inspection, both AFBC Boilers with ESP as an APCM, SI Kiln no. 2 with WHRB & ESP as an APCM, Induction furnace-2 no. with APCM etc. are observed in operation. Unit has provided dual cyclone and Bag filter with stack attached iron ore injection, coal injection, day bin, product separation etc. that are observed in operation. The values of CEMS observed during inspection is: Annealing Furnace - PM - 7.89 mg/Ncum, NOx - 73.54 mg/Ncum; SO2 - 32.85 mg/Ncum; AFBC- 1 & 2 - PM - 34.18 mg/Ncum, NOx - 23.17 mg/Ncum; SO2 - 52.87 mg/Ncum; SI KILN 2 - PM - 8.79 mg/Ncum, NOx - 25.0 mg/Ncum; SO2 - 68.14 mg/Ncum, Induction furnace stack1- PM - 37.45 mg/Ncum and stack 2-PM - 13.37 mg/Ncum; BF 2 - PM - 43.2 mg/Ncum, NOx - 31.87 mg/Ncum; SO2 - 17.72 mg/Ncum, Sinter main - PM - 74.3 mg/Ncum, NOx - 40.01 mg/Ncum; SO2 - 36.88 mg/Ncum, Sinter tail - PM - 70.04 mg/Ncum, NOx - 13.6 mg/Ncum; SO2 - 25.0 mg/Ncum, Day bin- PM-60.08 mg/Ncum.. Unit has installed one CAAQMS near raw water pond & the values of CAAQMS observed during inspection is: PM10-57.5 microgram/cum, PM2.5-22.0 microgram/cum, SOx-14.7 microgram/cum & NOx-3.3 microgram/cum. AAQM is not carried out due to raindrops were falling at short intervals/cloudy atmosphere. following instruction is given to the unit during inspection. . [452]-20/08/2021

~ RO Comments/Reply :In view of IR, revocation order wr to closure direction issued may be further extended for three months period for remaining compliance.-23/08/2021

I recommend : k. Letter for Corrective Measures

W.C Notings: -----[452-NRO]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

હેલ્થ ત્રણ મહિનાના ફલાયેશ જનરેશન અને સ્ટેગ જનરેશન નાં ડેટા તથા તેના ડીસ્પોઝલ નાં ડેટા સબમીટ કરવા.

Compliance Observed in this Inspections.

23/08/2021

4/8 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 17826

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Inspection/Complaints/Queries/Reply	Inspr/Date	Instruction Status
<p>આપના ધારા તા. ૨૭/૦૧/૨૦૧૦ નાં રોજ મેળવવામાં આવેલા EC માં આપવામાં આવેલ production capacity મુજબની બોર્ડની સીસીએ આપના ધારા તા. ૩૧/૦૩/૨૦૧૬ નાં રોજ મેળવવામાં આવેલ છે, જેમાં Induction Furnace -૪ નંગ દર્શાવવામાં આવેલ છે જ્યારે આપની પાસે કુલ ૬ Induction Furnace છે અને એક ધારાની Induction Furnace લગાવવા માટેની આપના ધારા પ્રયોજલ આપવામાં આવેલ છે તો આ additional/new Induction Furnace માટે EC applicable થાય છે કે નહીં તે બાબતે ક્લેરિફિકેશન આધારસહ રજૂ કરવું.; Respected Sir,@#\$Out of 06 Induction furnaces, 04 are in operation and 02 are in standby. The standby 02 Induction furnaces are not in operation and barricaded. We will start the operation of standby furnace (02 nos) only after getting the NOC from board. We assure that we have not exceeded the production limit as per the CCA given by GPCB. Pls refer Adequacy Certificate, page no. 3 to 5 (Annexure 1A) and Affidavit (Annexure 1B). Pls refer the Adequacy certificate (Annexure 1A) and affidavit (Annexure 1B) for Non applicability of Environment clearance. The Annexures are uploaded in APC tag. @#\$ (01/05/2021)</p>	604359(28/04/21)	---
<p>મુલાકાત સમયે, huge quantity of Slag and Fly ash, DI pipe plant પાછળ સ્ટોર કરેલ છે અને રીવોકેશન એપ્લિકેશન સાથે છેલ્લા એક વર્ષના સ્લેગ અને ફ્લાયએશ જનરેશન અને ડીસ્પેચ નાં ડેટા સબમીટ કરેલ છે તો બંને માટે ડીસ્પેચ કરેલ પાર્ટી નાં નામ-સરનામાં ની વિગતો આપવી તથા બંને નાં હાલના સ્ટોકની વિગત આપવી.; As per the recommendation of GPCB, we are using fly ash/ non-magnetic slag for inhouse brick manufacturing, civil related works, road manufacturing and also being supplied to uses in similar purposes. Now, as per the requiremen, the details of the stock, generation, dispatch and party details are uploaded in APC and ROH. (03/04/2021)</p>	601817(30/03/21)	---

23/08/2021

5/8 (Through XGN)



Gujarat Pollution Control Board

PCB ID: 17826

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air, Stack, Hazardous Waste & Samples PCB-ID: (17826)

A Sample Details

B Process Stacks

Sl	Stack attached to	Mts	Remarks	Details of Pollutants	Measurable Pollutants
1	Induction Furnace	30	sms s-1 if 1&2	FIL,MUL	spm,so2,nox.
2	Induction Furnace	30	sms s-5, aod-2	FIL,MUL	pm,so2,nox
3	Induction Furnace	30	sms s-4 if 7&8	FIL,MUL	pm, so2, nox
4	Any Other	30	bf i s-2 burner stack	N.A	excess gas of bf
5	Any Other	30	bf ii s-2 burner stack	N.A	excess gas of bf
6	Coal Mill	30	epp s-2 coal crusher	FIL	pm
7	*** Not Applicable	16	dip i s-1 mg converter	FIL	pm,so2,nox
8	Any Other	16	dip-i s-3 zinc coating	FIL,CYC	pm,so2,nox
9	Induction Furnace	30	sms s-2 if 3 & 4	FIL,MUL	pm,so2,nox
10	Gas Exits	25	sip s-7 iron ore & coal	FIL,CYC	pm
11	Any Other	15	sip s-5 injection coal	FIL,CYC	pm,so2,nox
12	Gas Exits	15	sip s-3 product bunker	FIL	pm,so2,nox
13	Gas Exits	15	sip s-6 day bin/ stock ho	FIL,CYC	pm,so2,nox
14	Gas Exits	15	sip screen house	FIL	pm,so2,nox
15	Gas Exits	10	sinter s-4dust pointfuel	FIL,NOT	pm,so2,nox
16	Gas Exits	15	sinte s-3 flux/lime	FIL	pm,so2,nox
17	Gas Exits	15	sip s- 8 junction house	FIL,CYC	pm,so2,nox
18	Any Other	16	dip-ii s-1 mg converter	FIL	pm,so2,nox
19	Any Other	16	dip-ii s-3 zinc coating	FIL,CYC	pm,so2,nox
20	Any Other	15	dip-iii zinc coating	FIL,CYC	pm,so2,nox
21	Any Other	15	sip s-4 product sepration	FIL,CYC	pm,so2,nox
22	Cooler Exit	15	sip-i s-2 cooler discharg	FIL	pm,so2,nox
23	Cooler Exit	15	sip-ii s-2 cooler dischar	FIL,CYC	pm,so2,nox
24	Induction Furnace	30	sms s-4 aod-1	FIL,MUL	pm, so2,nox
25	Induction Furnace	30	sms s-3 if-5 & 6	FIL,MUL	pm,so2,nox
26	Any Other	14	stack attached at sinter plant flux mixing 01	FIL,DUS	PM-100.
27	Any Other	14	stack attached at sinter plant flux mixing 02	FIL,DUS	PM-100.

C Flue gases Stacks

Sl	Stack attached to	Mts	Remarks	Details of Pollutants	Measurable Pollutants	Other Details		
1	Furnace	30	DIP I S-2 Annelin Furnace	YES	N.A	Furnace Oil	2.7 KL/hr	
2	Furnace	30	RM S-2, Reheating Furnace	YES	MUL	Furnace Oil	1000 Liter/day	
3	Furnace	30	BF-I S-1 Main Stack	YES	FIL	Coke	3150 MT/month	not in operation
4	Furnace	50	BF-II S-1 Main Stack	YES	DUS	Coke	11160 MT/month	not in operation
5	Furnace	30	RM S-1, Reheating Furnace	YES	N.A	Furnace Oil	42	not in operation
6	Boiler	90	CPP S-1 Boiler AFBC 1 & 2	YES	ESP	Coal	25 MT/hr/	afbc-1 is working
7	Any Other	65	SIP-I S-1 WHRB Kiln 1	YES	ESP	Coal	5 MT/hr.	in operation
8	Any Other	50	SIP-II S-1 WHRB Kiln 2	YES	ESP	Coal	540 MT/day	in operation
9	D.G. Sets	12	DG Set No. 1	N.A	N.A	Diesel	75	
10	D.G. Sets	12	DG Set No.- 2	N.A	N.A	Diesel	50	
11	Baby Boiler	30	DIP I S-4 Boiler Stack	YES	CYC	Coal	125 Kg/hr	
12	Fuel Heater (Thermic)	30	Sinter Stack 02 No.	YES	ESP	Coke	108 MT/day	
13	Furnace	30	DIP-II S-2 Annelin Furnace	YES	N.A	Not Used/N.A	CO from Blast Furnace	
14	Gascifiers	35	Stack-18 atta.2 Gascifire	YES	LNB,NDR	Coal	35 M.T. per Day.	

D Details about Hazardous Waste Management :

23/08/2021

6/8 (Through XGN)

Gujarat Pollution Control Board

PCB Id. 17826

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Sr	Material Name	Unit	Quantity	Management
1	Process Residues	I -7.2	675.000-M.T	COL,CYC,STO
2	Used or Spent Oil	I -5.1	7.310-M.T	COL,REU,STO,RRE
3	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	24.000-M.T	DST,STO
4	Zinc fines or dust or ash or skimmings in dispersible form	I -6.2	208.000-M.T	COL,DSS,CYC,STO
5	Flue Gas Duest And Other Particulates	I -6.4	0.000-M.T	COL,DSS,CYC,STO
6	Tar Containing Waste	I -11.3	4.800-M.T	COL,DSI,STO
7	Wastes or residues containing oil	I -5.2	20.000-M.T	COL,DSS,DSI,STO,TRA
8	Zinc fines or dust or ash or skimmings in dispersible form	I -6.2	252.000-M.T	COL,STO,TRA,DST
9	Zinc fines or dust or ash or skimmings in dispersible form	I -6.2	8.000-M.T	COL,DSI,STO,TRA,DST

E Products :

Sr	Product Name	Unit	Quantity	Inspection Remark
	DI Pipe	0.000	0.000 - M.T	0.000 5720 T, 5788 T and 4948 T during June-August-12
	Vehicles (Assembling, Finishing & Testing	83.000	332.000 - NOS	83.000 Deleted
	Gasifier System (Producer Gas Plant)	1.000	4.000 - NOS	1.000
	MS Billets/ Bars	0.000	0.000 - M.T	0.000 5810 T, 6678 T and 6216 T during June-August-12
5	PIG IRON	0.000	0.000 - M.T	0.000 240 T, 525 T and 1546 T during June-August-12
6	power plant (whrb)	0.000	0.000 - MWH	0.000
7	Sinter plant	0.000	0.000 - M.T	0.000 new plant in o/p, old not in o/p
8	sponge iron	0.000	0.000 - M.T	0.000 2238 T, 3009 T and 2302 T during June-August-12
9	lmt plant	0.000	0.000 - M.T	0.000 4592 T, 4181 T and 5293 T during June-August-12

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	A. FOR PIG IRON PLANT - COAL	0.000 - M.T
2	A. FOR PIG IRON PLANT - COKE	0.000 - M.T
3	A. FOR PIG IRON PLANT - DOLOMITE	0.000 - M.T
4	A. FOR PIG IRON PLANT - IRON ORE	0.000 - M.T
5	A. FOR PIG IRON PLANT - LIMESTONE	0.000 - M.T
6	A. FOR PIG IRON PLANT - MAGNESIA	0.000 - M.T
7	A. FOR PIG IRON PLANT - QUARTZITE	0.000 - M.T
8	A. FOR PIG IRON PLANT - SINTER	0.000 - M.T
9	B. FOR POWER PLANT - WASTE HEAT, FROM KILN	0.000 - M.T
10	d. for sponge iron - coal	0.000 - M.T
11	d. for sponge iron - iron ore	0.000 - M.T
12	d. for sponge iron - lime stone	0.000 - M.T
13	E. FOR SINTER PLANT - COKE BREEZE	0.000 - M.T
14	E. FOR SINTER PLANT - DOLOMITE	0.000 - M.T
15	E. FOR SINTER PLANT - FLUE DUST	0.000 - M.T
16	E. FOR SINTER PLANT - IRON ORE	0.000 - M.T
17	E. FOR SINTER PLANT - LIME STONE	0.000 - M.T
18	E. FOR SINTER PLANT - LIME-DOLOFINES	0.000 - M.T
19	E. FOR SINTER PLANT - MILL SCALE	0.000 - M.T
20	E. FOR SINTER PLANT - QUARTZITE	0.000 - M.T
21	E. FOR SINTER PLANT - SINTER RETURN FINES	0.000 - M.T

G Water Consumption & Generation Break up

Sr	Water	WCG - 1000	WVG - 1000	Water Source	Remark
1	Cooling Water	4193.000	284.000	Narmada Line	
2	D.M Water Plant	135.000	0.000	Narmada Line	
	Others	98.000	30.000	Narmada Line	

Waste

Inspection Team : B.M.Dolasiya,SSA(M) - MR. HARSH BAHECHARBHAI PATEL

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

23/08/2021

7/8 (Through XGN)

**Gujarat Pollution Control Board****(Inspection Report) - Air,Water,Hazardous****(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)****PCB ID: 17826****Signature By(B.M.Dolasiya,SSA(M))**

23/08/2021

8/8 (Through XGN)